

(A)

CAT/11/11

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

Mr A. K. Bose

O.A./T.A./R.A. No..... 580 1995

Goura Ch. Tripathy..... Applicant(s)

V. O. I. 8/95..... Respondent(s)

Sr. No.	Date	Order with Signature
	25/9/95	REGISTER S. K. / Registrar
1	27-9-95	<p>Admit. Issue notice to the respondents. Counter-affidavit shall be filed within four weeks.</p> <p>As an ad interim measure, the posting of the applicant, Shri G.C. Tripathy, from Boudhraj Branch S.O. to Phulbani H.O. is temporarily stayed until further orders.</p> <p>For Regn. Pl.</p> <p>25/9/95</p> <p>MEMBER (ADMN.)</p>
2.	19.1.2001	<p>It is submitted by the learned counsel for the applicant that he does not want to pursue this OA as the applicant has in the meantime retired. We have heard subsequently by the Mr. P.K. Padhi, learned counsel for Petitioner's Counsel. Defects removed learned Senior Standing Counsel for the Respondent. In view of the For Regn. Pl. 27/9/95</p> <p>26.09.95</p> <p>Mr. A. K. Bose, learned Standing Counsel for the Respondent.</p>

(2) 2

(A)

OA, 580/95

Serial No of Order	Date of Order	Order with Signature
		<p>Submissions made by the learned Counsel for the applicant, the OA is disposed of her not being pressed.</p> <p>W.R. De Souza 19/11/1995</p> <p>For Admin & Interim orders Pl.</p> <p>Pl.</p> <p>27/9/95</p> <p>Bench.</p> <p>or no. 1 dt. 27.9.95</p>
		<p>Copy may be given to both the counsels.</p> <p>Pl.</p> <p>27/9/95</p> <p>Pl.</p> <p>27/9/95</p> <p>27.09.95 SOLG</p>
		<p>Received copy Prashant Ade 27.9.95</p> <p>Notice alongwith copy of order may be sent to all Respondents by regd AD post.</p> <p>Pl.</p> <p>28/9/95</p> <p>Pl.</p> <p>28.09.95 SOLG</p>